GOVERNMENT OF INDIA HUMAN RESOURCE DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:5641
ANSWERED ON:07.09.2011
FAKE EDUCATIONAL INSTITUTIONS
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Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether complaints have been received regarding the increasing number of fake universities and educational institutions in the country;
- (b) if so, the details thereof alongwith the number of such institutions identified, State/Union Territory-wise;
- (c) the action taken/being taken against such institutions; and
- (d) the steps being taken to check further expansion of such institutions?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. D. PURANDESWARI)

- (a) & (b): The Central Government, through University Grants Commission (UGC) and All India Council for Technical Education (AICTE), keeps a watch over the fake universities and the unapproved technical institutions, respectively. The UGC has identified 21 universities/ institutions as fake running in various parts of the country, in contravention of the UGC Act, 1956; out of which 8 are in Uttar Pradesh, 6 are in Delhi and 1 each in Bihar, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Tamil Nadu and West Bengal. Similarly, the AICTE has identified 348 institutions running technical and management courses/programmes in violation of the AICTE Regulations dated 6th January, 2005. Out of these total number of unapproved institutions, 75 each are in Delhi and Maharashtra, 52 in Andhra Pradesh, 34 in West Bengal, 30 in Uttar Pradesh, 26 in Karnataka, 17 in Haryana, 14 in Tamil Nadu, 9 in Chandigarh, 4 in Gujarat, 2 each in Bihar, Himachal Pradesh, Punjab, Rajasthan and Goa, and 1 each in Uttrakhand and Kerala.
- (c): The UGC has taken legal action in various courts against 6 of these fake universities. The State Governments have also initiated action against certain fake universities. Show-cause notices have also been served by the UGC to some of the fake universities/institutions and by the AICTE to the unapproved institutions for closure of their programmes.
- (d): With a view to check the growth of such institutions, wide publicity is given by the UGC and the AICTE every year through print/electronic media as well as on their official websites, cautioning students and parents not to take admission in fake and unapproved institutions. A public 'Appeal' was issued by the Ministry sometime back that students must satisfy themselves that courses offered by institutions are recognized under the relevant laws and are of quality and repute and that in case of any doubt, necessary clarification may be obtained from the relevant statutory bodies, such as the UGC, AICTE. The State/UT Governments have also been advised, from time to time, to issue necessary instructions to the District/Police Administration to take immediate action against such institutions. The last such communication was issued at the level of Minister of Human Resource Development on 2nd May, 2011.